

## IN THE HIGH COURT OF BOMBAY AT GOA

**LD-VC-CW-354-2020**

Yash Verenkar and Ors ... Petitioners

V/s.

State of Goa and Ors ... Respondents

Mr. A.N.S. Nadkarni, Senior Advocate with Mr. D. Lawande, Mr. J. Mathew and Mr. S.S. Rebello, Advocates for the Petitioners.

Mr. Devidas J. Pangam, Advocate General with Mr. Deep Shirodkar, Additional Government Advocate for Respondent Nos.1 to 4.

**CORAM : M.S. SONAK &**

**SMT. M.S. JAWALKAR, JJ.**

**DATE : 25<sup>TH</sup> NOVEMBER,2020.**

**P. C.:**

Heard Mr. A.N.S. Nadkarni, learned Senior Advocate with Mr. D. Lawande, Mr. J. Mathew and Mr. S.S. Rebello, learned Advocates for the Petitioners and Mr. Devidas J. Pangam, Advocate General with Mr. Deep Shirodkar, Additional Government Advocate for Respondent Nos.1 to 4.

2. We issue notice to the respondent Nos.5 to 9, returnable on 18/01/2021.

3. The learned Advocate General states that reply on behalf of respondent Nos.1 to 4 will be filed within a period of four weeks from today. In case, any of the remaining respondents wish to file any replies they may also do so within a period of four weeks from the date of service.

4. The petitioners are also granted liberty to file affidavit in rejoinder in case they choose to do so.

5. Since, the matter is pertaining to reservation at the stage of post graduate medical education, both the Senior Advocate for the petitioners as well as the learned Advocate General agree that the same should be disposed of as expeditiously as possible.

6. Therefore, we direct the parties to complete the pleadings as far as possible by 04/01/2021 or in any case latest by 14/01/2021.

7. We post this matter for final disposal at the stage of admission itself peremptorily on 18/01/2021. Accordingly, place this matter at the end of the admission board on the said date.

**SMT. M.S. JAWALKAR, J.**

**M.S. SONAK, J.**

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